बचाव के लिए यह सब किया जा रहा है। इसलिए आपकी ओर से ऐसा प्रस्ताव नहीं आना चाहिए। तरबूज को पहले टांका लगा कर यह देखा जाता है कि वह कच्चा है या पका है, लेकिन ज्येष्ठ मास में टांका लगाने की जरूरत नहीं होती है, क्योंकि उस वक्त सारे पके होते हैं। यह सारे का सारा मंत्रि-मंडल इसी प्रकार का है। इस अवस्था में जो एक व्यक्ति प्रकाश में आया है, उसको आने दीजिये, आप उसको इस प्रकार न रोकिये।

The Minister of Iron and Steel (Shri T. N. Singh): Sir, I would like to make a submission in regard to one point, and that is about the precedent in such matters. So far as the Public Accounts Committee is concerned, I remember, there was an occasion when a case relating to the Defence Ministry Accounts was referred back to the Public Accounts Committee. I was a member of the Public Accounts Committee and also Chairman, and we considered that matter again. So the precedent is there when such a matter has been referred back to the Public Accounts Committee.

श्री रामेश्वरानन्द : यह मंत्री महोदय को बचाने का उपाय है। ऐसा नहीं होना चाहिए।

श्री मधु लिमये : अकेले लोक सभा कैसे फैसला कर सकती है ? कमेटी में राज्य सभा के सदस्य भी हैं। इस बारे में राज्य सभा को भी पूछा जाना चाहिए।

Mr. Speaker: I do not find any difficulty. There is nothing unusual in what I have done (*Interruption*).

श्री मधु लिमये : इस मामले को राज्य सभा की राय से कमेटी को वापस भेजा जाना चाहिए।

Mr. Speaker: In the normal course, when the Minister says he had no chance, let the Public Accounts Committee look into it. We are sending it on to the same Committee. We are not doing anything unusual (*Interruption*).

Shri Ranga: Sir, I only wish to remind you of the request that we made the other day, and which you were good enough to endorse, that, apart from this matter, the whole matter of the way in which these licences had been given should be taken up seriously by all the ministries concerned, and it should be enquired into very carefully.

Mr. Speaker: That I have already said.

Shri Yallamanda Reddy: Sir, I rise to a point of order....

Mr. Speaker: Order, order. There is no point of order. I have already given my decision on that.

11.43 hrs.

RE: NOMINATION OF CHAIRMEN OF COMMITTEES

Shri Hem Barua (Gauhati): Sir, may I draw your kind attention to today's Bulletin Part II of the Lok Sabha Secretariat? Last week, Sir, when some hon. Members of the Opposition, like Professor Ranga, raised the issue in this House, that you should see that some Chairmen of some of the parliamentary committees are from Members of the Opposition—I am glad to tell you that Professor D. C. Sharma also supported that idea on that occasion—you said that you will bear it in mind. But in this Bulletin I find—I do not have anything against Shri Morarka, I have the highest regards for him, be is an able and hard-working man—you have been pleased to nominate him as the Chairman of the Public Accounts Committee. I am drawing your attention, Sir....

Mr. Speaker: It might have been notified in the Bulletin afterwards, but the orders had been passed earlier.

Shri Hem Barua: Are we to understand that in future you will bear

[Shri Hem Barua]

this in mind that some Members of the Opposition should be nominated as chairmen of some committees?

Mr. Speaker: I have already said that.

Shri Hem Barua: In the same bulletin there are two other nominations to the Press Council....

Mr. Speaker: I have told him that I had nominated him earlier. He should believe me.

Shri Hem Barua: That I believe, but in the same bulletin there are two nominations for the Press Council and both are Members of the Congress Party.

Shri Shinkre (Marmagoa): Sir, you had only said that you would bear it in mind in future; whenever a chance would occur for nominating or appointing a Chairman of this Committee, you will see to it that sometimes Members of the Opposition also would be given a chance. In this context, having appointed Shri Morarka earlier than this statement of yours, Shri Hem Barua's contention has no substance.

12.46 hrs.

DELHI ADMINISTRATION BILL—*Contd.*

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Jai Sukh Lal Hathi on the 14th May, 1966, namely:—

> "That the Bill to provide for the administration of the Union territory of Delhi and for matters connected therewith, as reported by the Joint Committee, be taken into consideration."

Shri Madhu Limaye may continue his speech. Time left is 50 minutes

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, अगर गृह मंत्री जी के अनुरोध पर आज दिल्ली प्रशासन विधेयक पास हो जायेगा, तो लोकतन्त्र के लिये यह दिन एक शर्म का दिन माना जायेगा । लोकतन्त्र की जितनी कसौटियां हैं, उन में से एक भी कसौटी पर दिल्ली प्रशासन विधेयक उतरता नहीं है ।

लोकतंत्र की चार मोटी मोटी कसौटियां हैं । लोकतंत्र के लिये यह निहायत जरूरी है कि जनता के द्वारा चुनी हुई एक प्रतिनिधि सभा हो । इस विधेयक में लोकतंत्र का ढांचा खड़ा करने की कोशिश की गई है, लेकिन इस ढांचे में लोकतंत्र के प्राण या जान नहीं है । प्रतिनिधि सभा का निर्माण होगा, लेकिन साथ साथ इस विधेयक में यह कहा गया है कि पांच प्रतिनिधि सरकार के द्वारा नामजद किये जायेंगे । पहले तो इस विधेयक में यह व्यवस्था थी कि जो गैर-सरकारी लोग हैं, उन्हीं को नामजद किया जायेगा, लेकिन जो नया संशोधन आया है, उसके अनुसार सरकारी नौकरों को नामजद करने का अधिकार भी सरकार अपने हाथ में लेना चाहती है । जब साम्राज्यशाही का जमाना था, तब अंग्रेज लोग प्रतिनिधि सभाओं का निर्माण करते समय हमेशा नामजद प्रतिनिधियों को और अफ़सर लोगों को उसमें भरा करते थे । मेरी समझ में नहीं आता है कि यह लोकतांत्रिक सरकार है, लेकिन वह साम्राज्यवादियों को आदर्श मानती है और उस ने उन से लोकतंत्र की हत्या करने वाला और सरकारी अफ़सरों को नामजद करने वाला घातक सिद्धान्त ले लिया है । इसलिये मैं इस नामजदगी के सिद्धान्त का तीव्र विरोध करना चाहता हूं और उम्मीद करता हूं कि यह सदन भी पूरी तरह इस की मुखालिफत करेगा ।

लोकतंत्र की दूसरी कसौटी यह है कि जनता के द्वारा प्रत्यक्ष चुनाव के आधार पर चुनी गई हर एक प्रतिनिधि सभा के हाथ में दो बुनियादी हथियार अधिकार होते हैं : एक कानून बनाने का और दूसरा, आमदनी